### SIKKIM



### GOVERNMENT

### **GAZETTE**

# EXTRAORDINARY PUBLISHED BY AUTHORITY

Gangtok

Monday

16th December

2024

No. 536

## HIGH COURT OF SIKKIM GANGTOK

No. 30/HCS

Date: 02.07.2024

#### **NOTIFICATION**

In partial supersession of the Notification No.63/HCS dated 20.02.2024 issued by the High Court of Sikkim, the requirement of presenting or submitting bills of hotel accommodation charges is hereby dispensed with. Consequently, the words "Daily Allowance outside Sikkim inclusive of Hotel Accommodation charges" appearing therein shall be read as "Daily Allowance outside Sikkim inclusive of Accommodation Charges".

Further, the benefit is also extended to Judicial Officers deputed/posted in the High Court registry and the Officer on Special Duty to the Hon'ble, the Chief Justice, High Court of Sikkim *w.r.e.f.* 01.01.2024, so long as their deputation/posting as such continues.

This Notification shall be deemed to have come into force w.r.e.f. 01.01.2024.

By Order,

(Prajwal Khatiwada) Registrar General